

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl)...../2011
CRLMP.NO(s). 15889

(From the judgement and order(s) in CRLRC No. 1433/2007 dated 23-MAR-11
of The HIGH COURT OF MADRAS)

R.RAJU Petitioner(s)

VERSUS

K.SIVASWAMY Respondent(s)

With CRLMP.NO(s). 15889/2011 (c/delay in filing SLP)

Date: 19/08/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. G. Ananda Selvam, Adv.
Mr. A. Santha Kumaran, Adv.
Mr. Ravindra Keshavrao Adsure, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Since it is alleged by learned counsel for the
petitioner that there has been a settlement between the
parties, we direct that, until further orders, the
petitioner be released on bail to the satisfaction of the
trial court in connection with C.C. No. 202 of 2004.

(Rajesh Dham)
Court Master

(Indu Satija)
Court Master